

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 472 of 2010

Ram Chandra Prasad Choursia and others **Appellants**
Versus
The State of Jharkhand **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants : Ms. Madhulika Dasgupta, Advocate
For the State : APP

11/Dated: 26.03.2021

When the matter is called out, Ms. Madhulika Dasgupta, the learned counsel for the appellants has appeared and seeks adjournment.

Since this case is of the year 2010, office is directed to communicate with the police station concerned to find out the whereabouts and existence of the appellants and also inform them that their case is running in the cause-list and today Ms. Madhulika Dasgupta, the learned counsel appears on their behalf.

At the request of learned counsel for the appellants, put up this case after Holi holidays in seriatim.

(Ratnaker Bhengra, J.)